

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-611(ND)/2017

IN THE MATTER OF:

SRS Finance Limited

Vs.

Goodluck Ornaments Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 18.09.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent :

ORDER

Since the matter is connected with other CP's filed by the same petitioner in which learned counsel for the petitioner has sought to withdraw herself and learned counsel for the petitioner has been directed to appear before this Tribunal in person in relation to the letter which has been filed on 01.06.2018, post the matter for tomorrow with the connected petitions on 19.09.2018.

—sd—

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

—sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)